

**NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**SPECIAL BENCH, (COURT-II)**

(IB)-917(ND)2019

**CORAM:**

**PRESENT: MR. L.N. GUPTA**  
**HON'BLE MEMBER(T)**

**DR. DEEPTI MUKESH**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 21.01.2020**

**NAME OF THE COMPANY: Ved Contracts Pvt. Ltd. V/s. M/s. RG Infra Build Pvt. Ltd.**

**SECTION: 9 of IBC, 2016.**

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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<b>Present :</b>	Mr. Vikky Dang, on behalf of IRP Ms. Mishi Chaudhary and Ms. Priya Chovex, Advocates for the Petitioner Mr. Sandeep Bhuraria, Mr. Aman Anand and Mr. Parth Kaushik, Advocates for the Respondent
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**ORDER**

CA 1572/ND/2019 Application is filed by RP under Section 19(2). Ld. counsel appearing for the non-applicant respondents Mr. Deepak Gupta and Mr. Mukesh Kumar accepts notice and undertakes to file rejoinder within one week. Further, he undertakes that both the Directors shall attend the office of the IRP on 23.01.2020 at 10.00 am. Ld. counsel for the IRP shall give the details of his office. The Directors are asked to cooperate and furnish all the required documents and information to IRP.

To come up on 31.01.2020.



(L. N. Gupta)  
Member (T)



(Dr. Deepti Mukesh)  
Member (J)